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O.A. NO. 455 OF 2001

ORDER DATED 01-11-2002.

Heard the Applicant who is present in person and Shri S.R.Patnaik, learned Additional Standing Counsel appearing for the Respondents/Railways.

Applicant moved this Tribunal in the present Original Application U/s.19 of the Administrative Tribunals Act, 1985 for a direction to the Respondents/Railways for payment of leave salary, provisional pension, last month wages, transfer grant, package allowances, PF, CGEGIS, DA arrears, Bonus, gratuity and other terminal benefits. Now it has been intimated by Mr.Patnaik, Learned Additional Standing Counsel for the Railways (in presence of Shri Keshab Chandra Mishra, the Applicant, who is present in person in court today) that all the benefits have already been released in favour of the Applicant. Applicant also submits that he has received Rs.1,43,000.00 in the meantime. He is to get Rs.1,73,000/- towards commuted value of pension; for which instructions has also been given to the State Bank of India. The Applicant having received all the benefits, there remains nothing to be adjudicated in this O.A. This O.A. is accordingly disposed of. It is for the Applicant to contact the Bank authorities and get his commuted value of pension released.

Send copies of this order to all the Respondents. Free copies of this order be given to the applicant, who is present in court today. Free copies of this order be also given to Shri S.R.Patnaik, learned Additional Standing Counsel



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Counsel appearing for the Respondents/Railways.

Subhash Chandra

vice-chairman

Subhash Chandra
01.11.2012

Member (Judicial)